

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 62/MP/2013**

Subject : Petition under section 79 (1) (f) of the Electricity Act, 2003 for adjudicating the dispute between the petitioner and the respondent.

Date of hearing : 27.3.2014

Coram : Shri Gireesh B. Pradhan, Chairperson  
Shri A.K. Singhal, Member

Petitioner : Kanti Bijlee Utpadan Nigam Limited

Respondents : Bihar State Power Holding Company Limited and others.

Parties present : Shri M.K. Sinha, Advocate, KBUNL  
Ms. Shilpi Shah, Advocate, BSPHCL  
Shri Mohit Kumar Shah, Advocate, BSPHCL  
Shri Vivek Kumar, NTPC

**Record of Proceedings**

Learned proxy counsel for the petitioner submitted that the arguing counsel in the matter is not available due to personal difficulty and requested to adjourn the matter. Request made by learned proxy counsel was allowed by the Commission.

2. In response to the Commission query regarding minutes of meeting held on 5.9.2013, learned counsel for the Bihar State Power Holding Company Limited (BSHCL) submitted that it would be filed within one week.

3. The petition shall be listed for hearing on 24.4.2014.

By order of the Commission

Sd/-  
(T. Rout)  
Chief (Law)